

**List of Stakeholders of Justice AV Solutions India Private Limited (in Voluntary Liquidation)  
("JAVS India" or "Corporate Person")**

*[Prepared as per Regulation 30 read with Regulation 2(1)(f) of Insolvency and Bankruptcy Board of India  
(Voluntary Liquidation Process) Regulations, 2017]*

**Secured Creditor**

S. No.	Name of Stakeholders	Date of Claim	Amount Claimed	Amount Admitted	Remarks
1	NA	NA	NA	NA	<ul style="list-style-type: none"> <li>No secured creditor has submitted any claim against the Corporate Person pursuant to the Public Announcement issued on <b>February 24, 2026</b>.</li> <li>Basis the records of the Corporate Person, no dues are owed or payable to any secured creditor as on date.</li> </ul>

**Workmen & Employees**

S. No.	Name of Stakeholders	Date of Claim	Amount Claimed	Amount Admitted	Remarks
1	NA	NA	NA	NA	<ul style="list-style-type: none"> <li>No workmen or employees have submitted any claim against the Corporate Person pursuant to the Public Announcement issued on <b>February 24, 2026</b>.</li> <li>Basis the records of the Corporate Person, no dues are owed or payable to any workmen or employee as on date.</li> </ul>

**Government Dues:**

S. No.	Name of Stakeholders	Date of Claim	Amount Claimed	Amount Admitted	Remarks
1	NA	NA	NA	NA	<ul style="list-style-type: none"> <li>No government authority has submitted any claim against the Corporate Person pursuant to the Public Announcement issued on <b>February 24, 2026</b>.</li> <li>Basis the records of the Corporate Person, no dues are owed or payable to any government dues as on date.</li> </ul>

*F.P. Chauhan*



**Operational Creditors, other than Workmen, employees and Government**

S. No.	Name of Stakeholders	Date of Claim	Amount Claimed	Amount Admitted	Remarks
1	NA	NA	NA	NA	<ul style="list-style-type: none"> <li>No operational creditors, other than workmen, employees and government has submitted any claim against the Corporate Person pursuant to the Public Announcement issued on <b>February 24, 2026</b>.</li> <li>Basis the records of the Corporate Person, no dues are owed or payable to operational creditors, other than workmen, employees and government as on date.</li> </ul>

**Any remaining debt and dues**

S. No.	Name of Stakeholders	Date of Claim	Amount Claimed	Amount Admitted	Remarks
1	NA	NA	NA	NA	<ul style="list-style-type: none"> <li>No other claim has been received against the corporate person pursuant to the Public Announcement issued on <b>February 24, 2026</b>.</li> <li>Basis the records of the Corporate Person, no other debt and dues are owed or payable to any creditor as on date.</li> </ul>

**Equity Shareholder**

S. No.	Name of Stakeholders	Date of Claim	Amount Claimed	Amount Admitted	Remarks
1	Justice AV Solutions INC	25.03.2026	INR 39,99,990	INR 39,99,990	<ul style="list-style-type: none"> <li><b>Justice AV Solutions INC</b> being a shareholder holding 99.99975% shares of the Corporate Person has submitted its claim against the Corporate Person on <b>March 25, 2026</b>, pursuant to the Public Announcement issued on <b>February 24, 2026</b>.</li> <li>Basis the records of the Corporate Person, <b>INR 39,99,990/- is payable to Justice AV Solutions INC</b>, the holding company of Corporate Person as on date.</li> <li>Please note the final disbursement / settlement amount might be subject to change due to fluctuations in the</li> </ul>

*Handwritten signature*

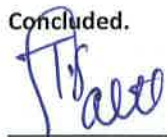


					exchange rate on the remittance date.
2	JAVS Exports INC. (as a nominee shareholder)	25.03.2026	INR 10	INR 10	<ul style="list-style-type: none"> <li>• <b>JAVS Exports INC.</b> being nominee shareholder of <b>Justice AV Solutions INC.</b> holding 0.00025% has submitted its claim against the Corporate Person on <b>March 25, 2026</b>, pursuant to the Public Announcement issued on <b>February 24, 2026</b>.</li> <li>• Upon examination of the claim form, it was observed that said form reflects the bank account details of JAVS Exports INC. (nominee shareholder) and not the beneficial shareholder. Pursuant the clarification sought in this regard, a revised claim form was received on May 4, 2026, and the same was admitted.</li> <li>• Basis the records of the Corporate Person, <b>INR 10 is payable to Justice AV Solutions INC.</b>, being the beneficial owner of such 0.00025% shareholding, held by <b>JAVS Exports INC.</b> as on date.</li> <li>• Please note the final disbursement / settlement amount might be subject to change due to fluctuations in the exchange rate on the remittance date.</li> </ul>
	<b>Total</b>		<b>INR 40,00,000</b>	<b>INR 40,00,000</b>	

**Notes:**

- The above list of stakeholders has been prepared based on claims / revised claims received as on 4 May, 2026.
- After settling all the liabilities of the Corporate Person, any remaining surplus will be distributed to the shareholders in accordance with the provisions of the voluntary liquidation regulations.

Concluded.




**Tejas Patel**  
**Liquidator**

Justice AV Solutions India Private Limited (In voluntary liquidation)

**IP Registration no.-** IBBI/IPA-002/IP-N00600/2018-2019/11861

**AFA Certificate no.-** AA2/11861/02/300626/203942

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**Dated: May 12, 2026**